

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 324

113(ND)2017

COMP.APPL/531/2020 IA 141/2020

IN THE MATTER OF:

Naveen Kapoor

...

Applicant/Petitioner

Versus

M/s. Prima Technologies Pvt. Ltd. & Ors.

...

Respondent

Under Section: 241-242

Order delivered on 02.11.2020

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENTS:

Mr. Awnish Kumar, Adv. for Petitioner

Mr. Ranbir Singh, Mr. Sumit Pahwa, Mr. Varun Sharma and Mr. Shrinjen Hooda Advs. for Respondent

ORDER

Comp. Appl. 531/2020: By filing this application, the petitioner has prayed for an early listing of IA-141/2020. Since the IA-141/2020 is already listed for hearing today, the Comp. Appl. 531/2020 has become infructuous.

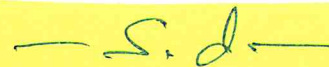
So **CA-531/2020 is dismissed**, being infructuous.

IA-141/2020: Counsels Mr. Ranbir Singh, Mr. Sumit Pahwa, Mr. Varun Sharma and Mr. Shrinjen Hooda appearing for the respondents submitted that the similar prayer has been made in the main application, which is listed for hearing on 26.11.2020. Hence, this application may be dismissed on this ground. Without going into the merits of the facts mentioned in the CA, we do not agree with the submission made on behalf of the respondents. However, the respondent is directed to file the reply, if any within two weeks from today after serving the advance copy upon the petitioner and thereafter, the petitioner may file rejoinder, if any within a week from the date of the receipt of the reply.

List the case on 02.12.2020



**(L.N. GUPTA)
MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**